

ऊर्जा मंत्रालय ने राज्य मंत्री (श्री विक्रम महाजन) : (क) बदरपुर ताप विद्युत केन्द्र में विभिन्न श्रेणियों के कर्मचारियों की कुल संख्या इस समय निम्न प्रकार है :—

श्रेणी "क"	— 207
श्रेणी "ख"	— 15
श्रेणी "ग"	— 1712
श्रेणी "घ"	— 881
तथा अन्य	— 70

प्रतिनियुक्ति पर आए तथा दैनिक वेतन पर लगे कर्मचारियों की संख्या इन आंकड़ों में सम्मिलित नहीं है।

(ख) जी नहीं।

(ग) और (घ). जिन विभिन्न श्रेणियों में रिक्त स्थान मौजूद हैं उन श्रेणियों में उपयुक्त अर्हता प्राप्त कामियों की सामान्य कमी के कारण अशेषित संख्या में अनुसूचित जाति/अनुसूचित जनजाति के प्रत्याशी राष्ट्रीय ताप विद्युत निगम के प्रबन्धकों द्वारा बार-बार प्रयास किये जाने के बावजूद भी रिक्तियों को भरने के लिए उपलब्ध नहीं हुए हैं। इसके साथ ही अनुसूचित जाति/अनुसूचित जनजाति के प्रत्याशियों द्वारा स्थापना से बाहर रोजगार के लिए आवेदन करने पर कोई प्रतिबन्ध नहीं है। इसके फल-स्वरूप इन श्रेणियों में बाहर जाने वाले कर्मचारियों की संख्या सामान्यतः अधिक रहती है। इस कारण इस स्थापना में काम करने वाले अनुसूचित जाति/अनुसूचित जनजाति के कर्मचारियों की संख्या में कमी आई है।

आरक्षित रिक्तियों को भरने के लिए, राष्ट्रीय ताप विद्युत निगम के प्रबन्धकों ने अनुसूचित जाति/अनुसूचित जनजाति के प्रत्याशियों को आयु, अनुभव आदि में

सामान्य छूट देने के अलावा केवल इन वर्गों के प्रत्याशियों के लिए ही रजिस्ट्रार देने तथा मूल्यांकन संबंधी मानदण्डों में ढोल देकर साक्षात्कार करने का कार्य हाथ में निरा है।

Oriya section of All India Radio, Delhi

5729. SHRI RASA BEHARI BEHERA: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) how many people are working and how many posts are fallen vacant in the Oriya Section of All India Radio, Delhi; and

(b) when these vacancies are going to be filled up?

THE DEPUTY MINISTER IN THE MINISTRY OF INFORMATION AND BROADCASTING (KUMARI KUMUD BEN M. JOSHI): (a) and (b). The News Services Division of All India Radio have a Oriya Unit with the sanctioned strength of six News Readers-cum-Translators. One post has fallen vacant with effect from 11th March 1981 consequent on the secondment of the person to Radio Moscow. The vacancy being temporary, the work is managed by engaging persons on casual contracts/ assignments.

Sachar Committee on Appointment of Managing Directors

5730. SHRI K. PRABHU : Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state: (a) whether Sachar Committee has recommended implementation of provisions regarding appointment of Managing Directors;

(b) if so, what are these provisions;

(c) when Government are going to implement the recommendations; and

(d) whether Government propose to dispensing with the need of approvals in individual cases by laying down certain ceilings on remuneration in the Act itself ?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI P. SHIV SHANKAR):

(a) The reference to the Sachar Committee's recommendation for 'implementation of provisions regarding appointment of Managing Directors' is not quite clear, since provisions in this regard already exist in section 269 of the Companies Act, 1956, which are already in force.

(b) The aforesaid statutory provisions lay down *inter alia* that the appointment/reappointment of a managing/whole-time director of a public company or of a private company which is a subsidiary of a public company, shall not have effect unless approved by the Central Government. It is further laid down that the Central Government shall not accord its approval unless it is satisfied that—

(i) it is in the interests of the company to have a managing/whole-time director ;

(ii) the proposed managing/whole-time director of a company is, in its opinion, a fit and proper person to be so appointed/reappointed and that the appointment/reappointment of the person is not against the public interest ; and

(iii) the terms and conditions of appointment / reappointment of the proposed managing/whole-time director, are fair and reasonable.

(c) The recommendations made by the Sachar Committee in para 5.12 of its report for substituting the aforesaid provisions in section 269, as

well as the several other recommendations, for amendment of the Companies Act, 1956 are under Government's active consideration and such action as is considered appropriate will be taken to give effect to them.

(d) The Sachar Committee has made certain recommendations in this regard also which, as pointed out earlier, are presently under Government's consideration.

Demand for Drugs during Sixth Plan Period

5731. **SHRI SUBHASH CHANDRA BOSE ALLURI :** Will the Minister of PETROLEUM, CHEMICALS AND FERTILIZERS be pleased to state :

(a) the rate at which the demand for drugs is expected increase during the Sixth Five Year Plan period ; and

(b) if so, the steps proposed to be taken by Government in this matter to meet the increased demand ?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM, CHEMICALS AND FERTILIZERS (SHRI DALBIR SINGH) :

(a) It is envisaged by the Working Group on Drugs and Pharmaceuticals Industry that the demand for drugs is likely to grow by about 16% per annum during the Sixth Plan.

(b) The Working Group has estimated that an investment of Rs. 325 crores would be needed to achieve the estimated demand during the sixth Plan. Proposals from the Drug Industry for the issue of Industrial Licences and registration letters are continuously being received and these are disposed of in accordance with the time-bound programme and on the merits of each case taking into account the drug policy.